

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR HERO ELECTRIC VEHICLES
PRIVATE LIMITED OPERATING IN MANUFACTURING OF ELECTRIC TWO
WHEELERS VEHICLES AT LUDHIANA, PUNJAB

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	HERO ELECTRIC VEHICLES PRIVATE LIMITED PAN : AACCH4708F CIN : U34200DL2010PTC206520
2.	Address of the registered office	50, Okhla Industrial Estate, Phase III, New Delhi – 110020
3.	URL of website	https://www.heroelectric.co.in
4.	Details of place where majority of fixed assets are located	Ludhiana, Punjab
5.	Installed capacity of main products/ services	Not Fixed, as only assembling lines
6.	Quantity and value of main products/ services sold in last financial year	2022-2023: Approx. 1 Lac nos. vehicles sold 2023-2024: Approx. 11,500 nos. vehicles sold
7.	Number of employees/ workmen	9
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	https://www.heroelectric.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://www.heroelectric.co.in
10.	Last date for receipt of expression of interest	14 th March 2025
11.	Date of issue of provisional list of prospective resolution applicants	24 th March 2025
12.	Last date for submission of objections to provisional list	29 th March 2025
13.	Date of issue of final list of prospective resolution applicants	08 th April 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13 th April 2025 (IM, RFRP Document /Evaluation Matrix will be made available after executing confidentiality undertaking)
15.	Last date for submission of resolution plans	13 th May 2025
16.	Process email id to submit expression of interest	cirp.hev@gmail.com

Date : 18.02.2025

Place : New Delhi

Sd/-

Bhoopesh Gupta

Regn. No. of the RP : IBBI/IPA-001/IP-P01468/2018-2019/12271
Registered Add of the RP : 645A/533B Janki Vihar Colony Sector I,
Prabhat Chauraha, Jankipuram, Lucknow, UP-226031
For Hero Electric Vehicles Private Limited

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s GRAMEEN IMPACT VENTURES PRIVATE LIMITED

Form No. INC-26 PUBLIC NOTICE BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR NORTHERN REGION, NEW DELHI IN THE MATTER OF SECTION 13(4) OF COMPANIES ACT, 2013 AND RULE 30(5) (a) OF THE COMPANIES (INCORPORATION) RULES, 2014

Form No. INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR HERO ELECTRIC VEHICLES PRIVATE LIMITED OPERATING IN MANUFACTURING OF ELECTRIC TWO WHEELER VEHICLES AT LUDHIANA, PUNJAB

FORM NO. NCLT. 3A Advertisement detailing petition (see rule 35) Interlocutory Application (IBC) No. 4497 of 2021 in Company Petition (IB) No. 717(ND)/2019 Notice of Petition

Notice is hereby given that M/s GRAMEEN IMPACT VENTURES PRIVATE LIMITED has commenced voluntary liquidation on 13/02/2025. The stakeholders of M/s. GRAMEEN IMPACT VENTURES PRIVATE LIMITED are hereby called upon to submit a proof of their claims...

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company...

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company...

RELEVANT PARTICULARS 1. Name of the Corporate Debtor along with PAN/CIN/LLP No. HERO ELECTRIC VEHICLES PRIVATE LIMITED PAN: AAACH7470F CIN: U34200DL2010PTC206520

NOTICE Notice is hereby given that the following Share Certificate of Jindal Steel and Power Limited, having its registered office at O.P. Jindal Marg, Hissar, Haryana, 125005 have been lost. The applicants have applied to the company for issue of duplicate share certificate...

PNB Housing Finance Limited Regd. Office: 9th Floor, Antriksh Bhawan, 22, K G Marg, New Delhi-110001. Ph: 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) CIN : L65110T2014PLC09792

HDFC BANK Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmath (East), Mumbai - 400042.

KIFS HOUSING FINANCE LIMITED Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Table with columns: Sr. No., Loan Account Number, Borrower's Name, Outstanding Amount as on 15th Feb, 2025, Date of Sale Notice. Lists various borrowers and their loan details.

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office: Chola Crest C 54 & 55, Super B - 4, Thiru Vi Kl Industrial Estate, Guindy, Chennai-600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

Public Notice For E-Auction For Sale of Immovable Properties Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL)

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD. The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank...

POSSESSION NOTICE UNDER RULE 8 (1) WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act

TERMS AND CONDITIONS: 1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.lifefinhome.com

Table with columns: Sr. No., Loan Account Number, Borrower's Name, Outstanding Amount as on 15th Feb, 2025, Date of Sale Notice. Lists various borrowers and their loan details.

SYMBOLIC POSSESSION NOTICE ICICI BANK Branch Office: ICICI BANK, Plot No. 23, Shal Tower, Rohtak Road, Karol Bagh, New Delhi - 110005

Indian Bank Zonal Office, 55 The Mall, Meerut Cantt POSSESSION NOTICE (For Immovable Property) Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s GRAMEEN IMPACT VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS

1. NAME OF CORPORATE PERSON	GRAMEEN IMPACT VENTURES PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	04.07.2019
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	RDC- Delhi
4. CORPORATE IDENTITY NUMBER/LIMITED LIABILITYIDENTITY NUMBER OF CORPORATE PERSON	U67100HR2019PTC081292
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY OF CORPORATE PERSON	E-86, L.G.F, Suncity Sector 54, Golf Course Road, Gurugram, Haryana- 122011
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	13/02/2025 (Resolution was passed by the shareholders at the Extraordinary General Meeting held on 13/02/2025 wherein the resolution for initiation of Voluntary Liquidation was approved.)
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: AAA Insolvency Professionals LLP (Through Authorized Representative i.e. Ankit Goel) IBI Reg No.: IBI/PIE-0002/PA-12022-23/50001 Email Address: ankitgoel@aaainsolvency.com, info@aaainsolvency.com Address: AAA House, 64, Okhla Estate Marg, Near Modi Mills, Okhla Phase III, Okhla Industrial Estate, New Delhi - 110020 Telephone No: 011 4666 4622 grameenventure.lic@gmail.com
8. EMAIL ID FOR CLAIM SUBMISSION	grameenventure.lic@gmail.com
9. LAST DATE FOR SUBMISSION OF CLAIMS	15.03.2025

Notice is hereby given that M/s GRAMEEN IMPACT VENTURES PRIVATE LIMITED has commenced voluntary liquidation on 13/02/2025.

The stakeholders of M/s GRAMEEN IMPACT VENTURES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 15.03.2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only (against item 8). All other stakeholders may submit the proof of claims in person, by post or by electronic means (against item 7 or 8). Submission of false or misleading proofs of claim shall attract penalties.

On behalf of AAA Insolvency Professionals LLP Sd/-
Mr. Ankit Goel
Authorized representative and signatory of AAA Insolvency Professionals LLP
Liquidator in the matter of M/S. GRAMEEN IMPACT VENTURES PRIVATE LIMITED
IBBI Registration No. - IBI/PIE-0002/PA-12022-23/50001

Form No. INC-26 PUBLIC NOTICE

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR NORTHERN REGION, NEW DELHI

IN THE MATTER OF SECTION 13(4) OF COMPANIES ACT, 2013 AND RULE 30(5) (a) OF THE COMPANIES (INCORPORATION) RULES, 2014 AND

IN THE MATTER OF VCS STAFFING GEEK PRIVATE LIMITED (CIN: U74910DL2021FTC384400)

HAVING ITS REGISTERED OFFICE AT B-202, R G COMPLEX DB GUPTA ROAD, PAHARGANJ, DELHI, 110055 INDIA

PETITIONER

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 30th January, 2025 on that behalf to enable the Company to change its Registered Office from "NCT of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy to the Petitioner/Company at its Registered office at the address mentioned above.

for & on behalf of VCS Staffing Geek Private Limited Sd/-
Amit Malik
Director
Date: 18.02.2025
DIN: 10688148

Form No. INC-26 PUBLIC NOTICE

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013, and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

IN THE MATTER OF TEXCARE INSTRUMENTS LIMITED (CIN: U33200DL2013PTC026520) having its Registered Office at Plot No. 6 Kharsa No. 559, Daal Mill Complex Hastal Industrial Area, Uttam Nagar, New Delhi-110059

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th February, 2025 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

Plot No. 6 Kharsa No. 559, Daal Mill Complex Hastal Industrial Area, Uttam Nagar, New Delhi-110059

for & on behalf of TEXCARE INSTRUMENTS LIMITED Sd/-
DEEPAK SACHAN (DIRECTOR)
DIN : 08116508
Date : 17.02.2025 | Place : New Delhi

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR HERO ELECTRIC VEHICLES PRIVATE LIMITED OPERATING IN MANUFACTURING OF ELECTRIC TWO WHEELERS VEHICLES AT LUDHIANA, PUNJAB

(Under Sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	HERO ELECTRIC VEHICLES PRIVATE LIMITED PAN: AAACCH4708F CIN: U34200DL2010PTC026520
2. Address of the registered office	50, Okhla Industrial Estate, Phase III, New Delhi - 110020
3. URL of website	https://www.heroelectric.co.in
4. Details of place where majority of fixed assets are located	Ludhiana, Punjab
5. Installed capacity of main products/services	Not Fixed, as only assembling lines
6. Quantity & value of main products/services sold in last financial year	2022-2023: Approx. 1 Lac nos. vehicles sold 2023-2024: Approx. 1.50 nos. vehicles sold
7. Number of employees/workmen	9
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	https://www.heroelectric.co.in
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://www.heroelectric.co.in
10. Last date for receipt of expression of interest	14th March 2025
11. Date of issue of provisional list of prospective resolution applicants	24th March 2025
12. Last date for submission of objections to provisional list	29th March 2025
13. Date of issue of final list of prospective resolution applicants	08th April 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	13th April 2025 (IM, RFRP Document / Evaluation Matrix will be made available after executing confidentiality undertaking)
15. Last date for submission of resolution plans	13th May 2025
16. Process email id to submit EOI	cirp.hev@gmail.com

Sd/-
Bhoopesh Gupta
Resolution Professional for Hero Electric Vehicles Private Limited
Regn. No.: IBI/PIA-001/PI-P01468/2018-2019/12271
Registered Address: 645A/533B Janki Vihar Colony Sector I, Prabhath Chauraha, Jankipuram, Lucknow, UP-226031
Date: 18.02.2025
Place: New Delhi

FORM NO. NCLT. 3A Advertisement detailing petition [see rule 35] Interlocutory Application (IBC) No. 4497 of 2021 in Company Petition (IB) No. 717(ND)/2019 Notice of petition

An application under Section 60(5) read with 25 of the Insolvency and Bankruptcy Code, 2016, for seeking directions was presented by the Applicant / Resolution Professional of Sidhartha Buildhome Pvt Ltd (excluding Project NCR Green) on the 17.01.2025, and the said petition is fixed for hearing before the New Delhi Bench III of National Company Law Tribunal on 21.02.2025. Any person desirous of supporting or opposing the said application should send to the Applicant, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Applicant not later than two days before the date fixed for the hearing of the application. Where he seeks to oppose the application, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the application will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-
Deepak Kumar Goyal
Resolution Professional
Sidhartha Buildhome Pvt Ltd (excl. Project NCR Green)
Regn No: IBI/PIA-001/PI-P-02490/2022-23/14143
AFA Validity: till December 31, 2025
Mumbai - 400 013 and having one of its office as
Add: 701, Vikrant Tower 4, Rajendra Place, New Delhi - 110008
Email Id: ca.deepak.mba@gmail.com; cirp.sbp@gmail.com;
Dated 17.02.2025
Contact: 011-47100179; 9990045308

NOTICE

Notice is hereby given that the following Share Certificate of Jindal Steel and Power Limited, having its registered office at O.P. Jindal Marg, Hissar, Haryana, 125005 have been lost. The applicants have applied to the company for issue of duplicate share certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Name of the Shareholder	No. of shares (F.V. Rs. 1/-)	Share Certificate No.	Folio No.	Distinctive No.
Rajender Kumar Saraf	7400	510295	903409	180339197-180346596
Mamta Rani Saraf	7400	510294	903408	180331797-180339196

Date: 18.02.2025, Place: Delhi NCR

HDFC BANK

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurumarg (East), Mumbai - 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose of the Securities on or after 25th February, 2025 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 15 th Feb, 2025	Date of Sale Notice
1	XXXX0451	SUNIL KUMAR DUA	1,00,356.64	15-02-2025
2	XXXX0047	PARAMJEET KAUR	1,13,979.23	15-02-2025
3	XXXX1158	RAJIV RANJAN	3,34,090.35	15-02-2025
4	XXXX4921	NAYANTARA THIRANI	9,57,147.46	15-02-2025
5	XXXX7111	RAJAT CHATTERJEE	54,446.82	15-02-2025
6	XXXX2458	KAMLESH GARG	2,571.60	15-02-2025
7	XXXX0436	JAI KANT JINDAL	82,308.35	15-02-2025
8	XXXX3393	BIRENDRA KUMAR OJHA	1,39,216.76	15-02-2025
9	XXXX0603	SANJAY SHARMA	27,295.00	15-02-2025
10	XXXX7887	KULDIP VISHIT	7,23,278.24	15-02-2025
11	XXXX3331	SUNIL GAMBHIR	1,20,849.02	15-02-2025
12	XXXX8978	RABINDRANATH PATAJOSHI	6,94,801.82	15-02-2025
13	XXXX8820	JAYA BANERJEE	1,07,099.63	15-02-2025
14	XXXX7374	SUDHA SAZAWAL	9,93,077.95	15-02-2025
15	XXXX5334	SUPARN VAIDIK	1,44,697.06	15-02-2025
16	XXXX5350	ANIL DUDDIRA	10,569.00	15-02-2025
17	XXXX0327	LAVISH GOYAL	4,14,682.40	15-02-2025
18	XXXX4995	SUNIT CHEEMA	1,17,876.64	15-02-2025
19	XXXX9113	BANTY KUMAR	3,23,844.14	15-02-2025
20	XXXX1210	SANDEEP GUPTA	1,243.43	15-02-2025
21	XXXX9000	M R VIKAS CHAUHAN	3,08,143.20	15-02-2025
22	XXXX9641	KUMAR VARUN	2,70,302.36	15-02-2025
23	XXXX3792	ADEEL REHMAN	1,21,812.89	15-02-2025
24	XXXX2275	RAJIV VERMA	9,99,086.32	15-02-2025
25	XXXX0009	PRITHVI NATH	596.06	15-02-2025
26	XXXX2194	RANVIR SINGH RAWAT	37,833.12	15-02-2025
27	XXXX2202	VINAY KUMAR RAI	31,279.00	15-02-2025
28	XXXX3516	DHARMENDR GUPTA	1,30,151.00	15-02-2025
29	XXXX8724	KULDEEP KUMAR	3,63,978.08	15-02-2025
30	XXXX4622	AMIT SACHDEVA	9,86,610.95	15-02-2025
31	XXXX6564	SHIV PRAKASH SAHU	3,97,894.56	15-02-2025
32	XXXX7710	ARVIND SACHDEVA	10,00,000.00	15-02-2025
33	XXXX0698	DEEPAK SHARMA	10,00,141.33	15-02-2025
34	XXXX4628	PRAYANKA	78,401.99	15-02-2025
35	XXXX5428	RIKESH SETHI	10,19,299.31	15-02-2025
36	XXXX6315	SUDIPTA BANK	2,05,907.96	15-02-2025
37	XXXX0511	NAMA MISHRA	9,24,353.82	15-02-2025
38	XXXX2471	NIHANT BEHL	3,38,705.47	15-02-2025
39	XXXX4720	NISHT SACHDEVA	10,59,782.39	15-02-2025
40	XXXX7024	AMIT KUMAR SINGH	1,55,313.05	15-02-2025
41	XXXX5992	VINAY MALHOTRA	65,823.11	15-02-2025
42	XXXX2691	MALA MISHRA	2,80,071.90	15-02-2025
43	XXXX9509	BARUN MISHRA	2,35,743.73	15-02-2025
44	XXXX6581	SUNITA AGGARWAL	19,20,801.00	15-02-2025
45	XXXX0972	ANURADHA AGRAWAL	3,92,042.10	15-02-2025
46	XXXX3009	RAHUL PANKAJ	990.00	15-02-2025
47	XXXX2584	TEJINDER SINGH	2,17,139.17	15-02-2025
48	XXXX1710	IZHAR AHMAD	1,01,781.00	15-02-2025
49	XXXX8971	KHANUJA SILKY J	908.00	15-02-2025
50	XXXX1593	NISHA GANGURU	64,527.00	15-02-2025
51	XXXX1920	SALMAN SARWER	908.00	15-02-2025
52	XXXX0802	JYOTI PANDEYA	1,956.69	15-02-2025
53	XXXX6700	AMIT GUPTA	19,22,238.36	15-02-2025
54	XXXX2760	BHUVNESH KUMAR	10,05,623.42	15-02-2025
55	XXXX8371	AJAI KUMAR PANDEY	4,45,056.44	15-02-2025
56	XXXX6938	BARUN MISHRA	9,59,762.86	15-02-2025
57	XXXX5424	KRISHAN KUMAR	4,88,432.00	15-02-2025
58	XXXX9898	AJAY KUMAR SHARMA	2,84,516.82	15-02-2025
59	XXXX3433	BIKRAMJIT SINGH JASWAL	10,13,244.00	15-02-2025
60	XXXX7857	JOEL BANSAL	4,99,543.00	15-02-2025
61	XXXX2731	SHRIRAM BANSAL	2,89,892.12	15-02-2025
62	XXXX3743	NITI DEWAN	1,06,113.82	15-02-2025

Date : 18.02.2025
Place : Delhi + Haryana
Sd/-
HDFC BANK LTD

PNB Housing Finance Limited

Regd. Office:- 9th Floor, Antriksh Bhawan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171, 23357172, 23054414, Website: www.pnbhousing.com

Pune Branch :-5 A,B,C,D, Fifth Floor, Sheerang House,Opp.Jangli Maharaj Temple J M Road,Shivaji Nagar, Pune, Maharashtra - 411005

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE 15.02.2025

Whereas the Authorised Officer of PNB Housing Finance Limited (hereinafter referred to as "PNB Housing Finance Limited") has issued Demand Notice for Securitisation and Enforcement of Security Interest Act, 2002, the said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India National Housing Bank guidelines due to non-payment of instalments/interest. The contents of the said notice are as follows: "You are hereby notified that you are in default of the payment of instalments/principal, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/S 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days from the date of publication of this notice with up-to-date interest and charges, failing which PNBHFL will take necessary action/measures under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-section (6) of Section 13 of the Securitisation and Enforcement of Security Interest Act, 2002, where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNBHFL only till the date of publication of the notice for sale of the secured assets by public auction, by invoking conditions, tender from public or private treaty. FURTHER, you are prohibited U/S 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets."

for & on behalf of VCS Staffing Geek Private Limited Sd/-
Amit Malik
Director
Date: 18.02.2025
DIN: 10688148

IDFC FIRST Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

Registered Office:- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel:- +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) the loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	10052485739	BBG	06.02.2025	28,61,765.98/-

NAME OF BORROWERS AND CO-BORROWERS: 1. PRE MODA FASHION 2. PRADEEP KUMAR 3. RAMESH RANI

PROPERTY ADDRESS: ALL THAT PIECE AND PARCEL OF SECOND FLOOR PORTION OF BUILT UP PROPERTY BEARING NO. 44-A, MEASURING LAND AREA 70.23 SQ. MTRS, I.E. AREA 84 SQ. YDS, AND ITS PLINTH COVERED AREA 70 SQ. MTRS, I.E. UPTO THE EXTENT OF CEILING LEVEL, KHARSA NO. 19/18, SITUATED IN THE LAYOUT PLAN OF RASHID MARKET, IN THE AREA OF VILLAGE KHUREJI KHAS, SHAHDARA, DELHI-110051, AND BOUNDED AS: EAST: ROAD, WEST: GALI, NORTH: PROPERTY OF OTHERS, SOUTH: PROPERTY OF SHRI BHAG SINGH

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/- Authorized Officer
Date : 18.02.2025
IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
Place : DELHI

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054

Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai-400063, Maharashtra, India. Ph.No.: +91 22 61796400, E-mail: contact@kifshousing.com, Website: www.kifshousing.com
CIN : U65922GJ2015PLC085079 | RBI COR: DOR-00145

PROPERTY FOR SALE UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TREATY

Whereas the Authorised Officer, KIFS Housing Finance Limited has taken the Possession u/s 13(4) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The SARFAESI Act, 2002) of the properties (the "Secured Asset") given below. The Authorised Officer has received offer of Sale from some interested party against the above mentioned Secured Asset under the SARFAESI Act for recovery of the Secured Debt. Now, the Authorised Officer is hereby giving the Notice to Sale of the above said property through Private Treaty in terms of Rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Details of the Account are as follows:

Sr. No.	Name of the Borrower(s) / Co-Borrower (s)	Demand Notice Date and Amount	Reserve Price	EMD	Description of Secured Asset (Immovable Property)
1.	(Loan Code: LNHEED008296 of Delhi Branch Rajwanshi Yadav (Applicant) Bimal Devi (Co-Applicant))	January 06, 2024 Rs. 32,30,800/- (Rupees Thirty Two Lakh Thirty Thousand Eight Hundred Nine only) as on December 20, 2023	25,30,000/-	2,53,000/-	Plot On Kharsa No 512/2 Malki City Colony Phase 2 Madina Garden Lon Ghazabad Ghaziabad UTTAR PRADESH India 201102 area measuring 50 sq yards. Boundaries as per sale deed: EAST: House of Jaid, WEST: Plot of Vimal Devi, NORTH: Plot of other, SOUTH: 15''-0'' Wide Road

The Authorised Officer will hold auction for sale of the Secured Asset on "As is where is Basis", "As is what is Basis" and "Whatever there is basis". KIFS is not responsible for any liabilities whatsoever pending upon the said property. The Authorised Officer reserves the right to accept or reject the offer without assigning any reason whatsoever and sale will be subject to confirmation by Secured Creditor. On the acceptance of offer of proposed buyer, he/she is required to deposit 25% of accepted price inclusive adjustment of Earnest Money Balance immediately and the balance amount shall be paid by the purchaser within 15(fifteen) days from date of acceptance of offer by the secured Creditor. The proposed buyer is to note that in case of failure of payment of balance amount by him/her within the time specified, the amount already deposited shall stand forfeited and property will be resold accordingly. This is 30 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002 is hereby given to the public in general and in particular to the Borrower (s), Co Borrower (s) and Guarantor (s) that the above described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of KIFS Housing Finance Limited (KIFS) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" and to the amount due to KIFS, in full before the date of sale, auction is liable to be stopped.

Place : Delhi
Date : 18.02.2025
The date of Auction is fixed for : March 21, 2025
For KIFS Housing Finance Limited

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1) OF THE SECURITISATION AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called the Act) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Under Section 13 (8) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

ICICI BANK

Branch Office : ICICI BANK, Plot No. 23, Shal Tower, Rohtak Road, Karol Bagh, New Delhi - 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60

